

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00180/2018

Chandigarh, this the 7th day of September, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...
Vijayta Rani, aged 36 years daughter of Sh. Bani Singh, R/o H. NO. 427, Sector 17, HUDA, Jagadhri, District Yamuna Nagar.

....Applicant
(Present: Mr. G.C. Shahpuri, Advocate)

Versus

1. Chandigarh Administration through the Secretary, Education Department, Union Territory Secretariat, Deluxe Building, Sector 9, Chandigarh.
2. The Director Public Instructions (S) Chandigarh Administration, Union Territory, Deluxe Building, Sector 9, Chandigarh.

Respondents

(Present: Mr. Rakesh Verma, Advocate)

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the Respondents submitted that the Selection of JBT/TGT made in the year 2014, to which the relief claimed in the present O.A. relates, has been scrapped altogether, by the respondents, therefore, no cause of action, at this stage, survives in favour of the applicant and this O.A. is thus not maintainable.
2. Learned counsel for the applicant submitted that similar O.As have been disposed of, by this Court, with a liberty to the applicants therein to seek revival of the O.As., in case the action of the respondents to scrap the selection is invalidated by the Court

of law. He prays that this O.A. may also be disposed of in the same manner.

3. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 07.09.2018

‘mw’

